

**GOVERNMENT OF INDIA
EXTERNAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2256
ANSWERED ON:24.08.2012
ILLEGAL MIGRATION FROM BANGLADESH
Khairi Shri Chandrakant Bhaurao

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether Bangladesh has officially refused to acknowledge the illegal migration of Bangladeshis to India;
- (b) if so, the reaction of the Government of India thereto; and
- (c) the details of steps taken/proposed to be taken by the Government to redress the issue including signing of bilateral agreements between the two countries?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR)

(a) to (c) The issue of illegal migration from Bangladesh is regularly discussed at relevant bilateral meetings, including the Joint Working Group on Security, Director General level talks between the Border Security Force (BSF) and Border Guard Bangladesh (BGB), Home Secretary level talks and Home Minister level consultations. India and Bangladesh have put in place mechanisms, including a Coordinated Border Management Plan signed in July 2011, to address issues arising from illegal border crossings and incidents on the border and to enhance cooperation between the border guarding forces of the two countries. The two sides are also cooperating in identifying vulnerable patches along the border and taking appropriate steps to prevent illegal activities, including illegal movement across the border.